

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 1558/2000

(6)

New Delhi this the 15th day of February, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

1. Hari Parshad S/O Neeikantan,
A-95, Shivalik Malviya Nagar,
New Delhi-17.
2. D.S. Sajwan S/O K.S. Sajwan,
16/848, B.K.S. Marg,
New Delhi-110001.
3. S.K. Pandey S/O M.R. Pandey,
D-437, Sarojini Nagar,
New Delhi.
4. Bhagmal S/O Banshi Ram,
374/8 R.P. Puram,
New Delhi-22.
5. Harbhajan Singh S/O Darbara Singh,
928/4, R.K. Puram,
New Delhi-22.
6. Harnam Singh S/O Jai Singh,
728/S-II/I-II Sadiq Nagar,
New Delhi-49.
7. Mohd. Shamsheer S/O Irshad Hussain,
12A/152 Gali No. 14, Vijay Mohalla
Maujpur, New Delhi.
8. Mohd. Sikander Ali S/O Habib Ali,
822 Sector 8, R.K. Puram,
New Delhi-22. Applicants

(By Shri Deepak Verma, Advocate)

vs.

1. Union of India through
Secretary, Department of Expenditure,
Ministry of Finance,
North Block, New Delhi.
2. Secretary, Ministry of Home Affairs,
Govt. of India, North Block,
New Delhi.
3. Director,
National Crime Records Bureau,
East Block 7, R.K. Puram,
New Delhi. Respondents

(By Shri N.S. Mehta, Advocate)

N.S. Mehta

O R D E R (ORAL)

(7)

Shri Justice Ashok Agarwal :

Applicants' case is covered by the decision of a Division Bench of the Tribunal in the case of Rajender Kumar Pareek & Ors. v. Union of India & Anr., OA No. 351/99 decided on 16.2.2000, as also the decision of the Full Bench in the case of Babu Lal & Ors. v. Union of India & Ors., OA No. 2639/1999 decided on 31.7.2000.

2. In our judgment, if one has regard to the aforesaid decisions, we have no hesitation in holding that the applicants herein are entitled to the benefit of Office Memorandum dated 11.9.1989 granting revised pay scales w.e.f. 1.1.1986 instead of 11.9.1989 based on the recommendations of the Fourth Central Pay Commission and the Seshagiri Committee Report.

3. In the circumstances, present OA is allowed. Respondents are directed to grant applicants their respective pay scales w.e.f. 1.1.1986 in place of 11.9.1989. They are further directed to pay the applicants the consequential monetary benefits as a consequence of the aforesaid refixation. Aforesaid directions be complied with within a period of three months from the date of service of this order. No costs.



(S.A.T. Rizvi)
Member (A)



(Ashok Agarwal)
Chairman

/as/